

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.11.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB) No.63/9/AMR/2021		9 of IBC	Dee Development Engineers Limited Vs. BGR Energy Systems Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Mr.Rakesh Kumar, Ms.Preeti Kashyap & Mr.Anjaneya Mishra, Advocates for the Operational Creditor are present. The Counsel for the Operational Creditor submits that out of Rs.1.5 Crores as directed by this Tribunal to pay, only Rs.50 Lakhs is paid. The Counsel for the Corporate Debtor wants to get instructions with regard to the rest of the amount, which is one crore, to be paid as directed. List the matter on 01.12.2022.

Sd/-

**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**